



**Government of Jammu and Kashmir
Information Technology Department
Civil Secretariat, Srinagar/Jammu**

Notification

Srinagar, the 24th October, 2016

SRO 343 In exercise of the powers conferred by the proviso to section 124 of the constitution of Jammu and Kashmir, the Governor hereby makes the following rules, namely:-

1. Short title and commencement:

- (1) These rules may be called the Jammu and Kashmir Information Technology (Gazetted) Service Recruitment Rules, 2016.
- (2) They shall come into force from the date of their publication in the Government Gazette.

2. Definitions : In these rules, unless the context otherwise requires:-

- a. "State" means the Jammu and Kashmir State;
- b. "Government" means the Government of Jammu and Kashmir;
- c. "Rules" means the Jammu and Kashmir Information Technology (Gazetted) Service Recruitment Rules;
- d. "Post" means a permanent post carrying a definite time scale sanctioned by the competent authority;
- e. "Administrative Department" means the Department of the Government in Civil Secretariat holding the Administrative charge of the service;
- f. "Head of the Department" means the major Head of the Department holding the administrative control of the organization;
- g. "Cadre" means cadre of the service;
- h. "Commission" means the Jammu and Kashmir Public Service Commission;
- i. "Selection Agency" means the agency constituted by the Government for making recruitment to a particular class of post;

- j. "Member of the Service" means a person appointed to a post in the Service under the provisions of these rules;
- k. "Schedule" means the schedule(s) annexed to these rules;
- l. "Service" means the Jammu and Kashmir Information Technology (Gazetted) Service;

(1) Words and expressions used in these rules but not defined; shall have the same meaning as are assigned to them in the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rule, 1956/Jammu and Kashmir Civil Services Regulations.

3. Constitution of Service:

- (1) From the date of commencement of these rules there shall be constituted the "Jammu and Kashmir Information Technology (Gazetted) Service".
- (2) The Government may, at the commencement of these rules, appoint to the service any person who at the commencement of these rules is holding in a substantive capacity any post included in the cadre of the service:

Provided that for the purpose of initial constitution of Service, the person holding any post in a substantive capacity to which he was appointed by the competent authority under rules included in the cadre of the service in its sanctioned scale of pay shall be deemed to have been appointed to the service under these rules if he/she is fully qualified to hold the post under these rules unless he/she opts otherwise within 15 days from the commencement of these rules.

"Explanation:- The word holding means a person holding a post included in the cadre of the Jammu and Kashmir Information Technology (Gazetted) Service in its sanctioned scale of pay on regular basis under the orders of the competent authority and will not cover the persons holding a post on ex-cadre/deputation basis or on adhoc basis or in a stop-gap-arrangement.

- 4. **Selection Committee:** The Government shall constitute a selection committee in General Administration Department for appointing persons who have previously been appointed to various Departments/Services against the IT-related posts in the initial constitution of the service.



